

**GOVERNMENT OF PUNJAB**  
**DEPARTMENT OF ANIMAL HUSBANDRY, FISHERIES**  
**AND DAIRY DEVELOPMENT**

**Notification**

The 7th July, 2006

No. G.S.R. 32/P.A.2/14/S.3 and C.A. IV/1897/S.6/Amd(3)/2006.—  
With reference to Government of Punjab, Department of Animal Husbandry, Fisheries and Dairy Development, Notification No. G.S.R. 27/P.A.2/14/S.3 and C.A.IV/1897/S.6/Amd./2005, dated the 18th August, 2005, and in exercise of the powers conferred by section 3 of the Punjab Fisheries Act, 1914 (Punjab Act No. 2 of 1914) and section 6 of the Indian Fisheries Act, 1897 (Central Act No. IV of 1897), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Fisheries Rules, 1985, namely:—

**RULES**

1. These rules may be called the Punjab Fisheries (First Amendment) Rules, 2006.
2. In the Punjab Fisheries Rules, 1985 (hereinafter referred to as the said rules), in rule 2, for clauses (a) and (g), the following clauses shall respectively be substituted, namely:—
  - “(a) Auctioning authority” means the Director or the officers empowered by the Director in writing to hold auction/invite tender under these rules;
  - (g) “Licence fee” means the money on which the bid/tender for auctioning the fishing rights under these rules is closed/accepted; and”.
3. In the said rules, in rule 4, for sub-rules (1), (2) and (3), the following sub-rules shall be substituted, namely:—
  - “(1) On or after the first day of May each year, the auctioning authority shall put to public auction/inviting tenders or both in respect of licence of the fishing rights of all notified waters specified in Schedule-I or portion of such waters except the waters mentioned in entry No. 4 of the Schedule-I under the headings “Hoshiarpur District and Ropar District” which would be auctioned/tendered for a period of five years.

(2) No person shall be allowed to bid/tender,—

- (i) Unless he has deposited an amount of ten thousand rupees in cash or by way of Bank draft as earnest money with the auctioning authority/tendering authority; and
- (ii) If outstanding recovery cases of fisheries revenue are pending against him in any Court or before any revenue authority.

(3) In case the highest bid/tender is above the average of the licence fee received during the previous three years, or it is above the highest bid/tender of the last year, the auctioning authority/tendering authority may accept the highest bid/tender. In all other cases, the auctioning authority/tendering authority may provisionally accept the highest bid/tender subject to the approval of the licensing authority/tendering authority.”.

4. In the said rules, in rule 5, for sub-rule (1), the following sub-rule shall be substituted, namely:—

“(1) The person, in whose favour the auction is closed/tender accepted shall pay the full amount on the spot if the amount of auction/tender is up to rupees fifty thousand. If the amount of auction/tender exceeds rupees fifty thousand and is up to rupees one lac, it shall have to be deposited in two equal instalments, i.e., fifty per cent on the spot and the remaining fifty per cent at the time of issuing of fishing licence. If the amount of auction/tender exceeds rupees one lac, it shall have to be deposited in three equal instalments, i.e., one third of the amount on the spot, other one third amount at the time of issuing fishing licence and the remaining one third amount on the first day of December, of that year.”.

5. In the said rules, for rule 6, the following rule shall be substituted, namely :—

“6. Duration of licence.—A licence granted under rule 5, unless sooner determined, shall remain in force from 15th August or from the date of its issue up to the 14th August of the next year following.”.



## 6. In the said rules, in rule 7,—

- (i) for sub-rule (1), the following sub-rule shall be substituted, namely :—

“(1) The licensee or his agent or nominee shall not fish except with rod and line during the close season from 15th June to 14th August in waters excluding Dams.” ;

- (ii) in sub-rule (9), for the words “District Fisheries Officer”, the words “Assistant Director Fisheries” shall be substituted ;

- (iii) for sub-rule (11), the following sub-rule shall be substituted, namely :—

“(11) The licensee shall send a monthly statement regarding the items mentioned in sub-rule (10) to the Assistant Director Fisheries concerned by the 5th of each month following that to which it relates failing which a penalty of twenty rupees per day shall be charged and shall be recovered from the security deposited under sub-rule (3) of rule 5. There shall be a penalty of rupees one thousand to be paid in lump sum for submission of incorrect fish catch statement.”.

- (iv) In sub-rule (13), at the end, for the words and sign “his notice,”, the following words and sign shall be substituted, namely :—

“Any person who is found selling unhygienic fish shall have to pay an amount compoundable up to rupees one thousand when caught for the first time and rupees two thousand if found for the second time. If he repeats it for third time then his premises shall be closed immediately.”.

## 7. In the said rules, in rule 12, for sub-rules (3), the following sub-rule shall be substituted, namely :—

- “(3) The fee for the issue of licence under sub-rule (1) shall be as follows :—

Period of Licence	Amount of Fee
(a) One Year	Rupees One Thousand only.
(b) Monthly	Rupees Two hundred only.
(c) Daily	Rupees Twenty only.”.

8. In the said rules, in rules 13, for the words "Twenty rupees" and "five rupees", the words "fifty rupees" and "Twenty rupees" shall respectively be substituted.

9. In the said rules, after rule 15, the following rule shall be added, namely :—

"15-A. Ban on exotic species of fish i.e. exotic magur claries gariepinus.—The Director may ban any species of fish and no person shall culture, sell, store or handle, in any form the species of fish so banned in the state of Punjab. Any person empowered by the Director may seize, destroy, dispose of the banned fish as he thinks correct keeping in view the environment and public health etc. in view and no person so effected can claim for the loss of fish and the fish seed so destroyed by the person empowered in this respect. The empowered person shall also be authorised to compound for the violation of this rule which may amount up to rupees ten thousand."

D.S. BAINS,

Secretary to Government of Punjab,  
Department of Animal Husbandry,  
Fisheries and Dairy Development.